

Carraro India Limited, Pune-based manufacturer of transmission systems for off-highway vehicles files DRHP for its Rs 1,812 crore IPO

VEHICLE FOR SALE
INDUSIND BANK LTD
FOR MORE DETAIL
CONTACT ANIL
9867798318

Registration No	Model
MH43CE7600	Tata Signa 4830 Bs6 Cab Chassis
MH04KU2279	Tata Lpt 2818/55 Bs6 Truck Cowl Chassis

PUBLIC NOTICE
Notice is hereby given that Mr. Armit Dinesh Shah residing at 8/31 Yeshwant Nagar, Opp. Apna Bazar, Near Patkar College, Goregaon (W), Mumbai intends to purchase from the owner Mr. Pankaj Kumar Meghraj Jain through Power of Attorney holder of Mr. Meghraj Hastimal Lodha Jain residing at B 801, Vrundavan Towers, Borivali (West), Mumbai, Deed of Conveyance dated 28th March, 2022 between M/s. Ashpra Textiles Pvt. Ltd., through Director Ashok Meghraj Jain hereinafter referred to as the Vendor and Mr. Pankaj Kumar Meghraj Jain through Power of Attorney holder Mr. Meghraj Hastimal Lodha hereinafter referred to as the Purchaser and Kuria Nagrik Sahakari Bank hereinafter referred to as the Confirming Party the Property i.e. from all those piece and parcel of Non – Agricultural Land situated at Mahim, Tal and Dist. Palghar within the limits of Gram Panchayat Mahim, Panchayat Samiti Palghar and Sub Registrar of Assurance Palghar in the registration and District of Palghar bearing No. PLR-2051-2022 dated 29/03/2024, land more described in the schedule:-

SCHEDULE OF PROPERTY
Survey No.: 428/16
Plot No.: 6
Area (Sq. Mtr.): 1288
Assessment (Rs. Paise): 135.24
New Computer Sr. No.: 428/16 Plot No. 6
Thereon along with Factory Shed admeasuring 539 sq. mt. Individual RCC Building built-up area, bearing Gram Panchayat Property No. 2914
Any person who are having claim, right, title and interest in respect of the said Agreement by way of sale, gift, exchange, mortgage, charge, lease, lien, succession, or in any other manner whatsoever should intimate the same within 15 days from date of publication of notice at the address provided hereunder. Incase no objections are received within aforesaid time. It shall be presumed that there are no claimants and the intended buyer will take steps to purchase the same in his name.
Place: Mumbai
Date: 25th August 2024

PUBLIC NOTICE
Notice is issued on behalf of my client SMT. CHANDRA DAULATRAJ CHOPRA, residing at Flat No. A/503, Sumar Nagar, S.V. Road, Kora Kendra, Borivali (West), Mumbai 400092.
That my client's SMT. CHANDRA DAULATRAJ CHOPRA is the joint owner with her late husband MR. DAULATRAJ C. CHOPRA of the residential flat bearing the Flat No. A/503, on the 5th Floor, admeasuring area 723 Sq.ft. Built up area, in n the society known as "THE SUMER NAGAR NO.3 CO-OPERATIVE HOUSING SOCIETY LIMITED", situated at S.V. Road, Kora Kendra, Borivali (West), Mumbai 400092 (hereinafter called the said flat premises). And my client and her late husband are jointly holding five shares of face value of Rs. 100/- (Rupees One Hundred only) each of the aggregate value of Rs. 500/- (Rupees Five Hundred only) bearing distinctive Nos. 0091 to 0095 (both inclusive) and Certificate No. 19, issued by the said Society incidental to the Ownership of the said flat (hereinafter called the said flat and the said shares are hereinafter collectively referred to as "the said flat premises"). That vide Agreement for Sale dated 21/09/1981 executed between M/s. SUMER DEVELOPMENTS a partnership firm, as the Developer/Seller of the One Part and SMT. JAGDISH TRYAMBAK DONGARDE, Advocate High Court & Notary (Govt. of India), as the Purchaser of the Second Part. And the same has been lost and/or misplaced and same is not traceable and my client SMT. CHANDRA DAULATRAJ CHOPRA has lodged the online N.C./FIR complaint in Borivali Police Station, Vide Lost Report No. 93332-2024, dated 13/08/2024. If any person or persons, or Bank or financial institution has/have any objection, claim or loss of inheritance, gift, mortgage, trust or claiming in any other manner in respect of the said lost and/or misplaced Original Agreement for Sale, may sent their claim/s with documentary evidence to the undersigned within 15 days from the date of publication notice hereof at my office at Mr. JAGDISH TRYAMBAK DONGARDE, Advocate High Court & Notary (Govt. of India), at Plot No. 232, Room No.18, Shree Mangal CHS Ltd., Gori 2, Borivali (West), Mumbai 400092.
Place: Mumbai
Date: 24/08/2024
MR. JAGDISH TRYAMBAK DONGARDE
Advocate High Court & Notary (Govt. of India),
Ganesh Chawl Committee, Kranti Nagar
Zopadpatti, Akurli Road, Kandivali (East),
Mumbai - 400 101.

PUBLIC NOTICE
Notice is hereby given to the public that the original (i) "Provisional Offer Letter" bearing No. /Dir/Mktg./Code-197/1468/2006 dated 16th December 2005 and; (ii) "Allotment Letter" bearing NO./dir/mkt/allot/DINDOSHI/MALAD/197/20C 502/4397/2006 dated 2nd May 2006 issued by Mumbai Housing and Area Development Board (MHADA) in favour of MRS. BINA GAGAN GUPTA in respect of residential premises bearing Flat No. 502 admeasuring 860 square feet (super built-up area), on 5th floor in Building No. 20C, Under Code No. 197 situated in New Dindoshi Ekdant Co-operative Housing Society Limited on the plot bearing S. No. 239/1 (part), City Survey No. 827E in P- South Ward of MCGM, New MHADA Complex, New Dindoshi, Goregaon (East), Mumbai – 400 065, have been misplaced and are not traceable. If any person is in possession of the said Provisional Offer Letter and/or Allotment Letter, he/she is requested to contact the undersigned and hand over the same at the below address immediately, but not later than a period of 15 days from the date of this public notice: 5/4
VIKRAM A. JAKHADI,
ADVOCATE, BOMBAY HIGH COURT
4, Kamanwala Chambers, 3rd Floor,
Sir P. M. Road, Fort, Mumbai – 400 001
Email Id.: jakhadi.vikram@gmail.com
Mob. No.: +91 966497169
Place : Mumbai Date: 25.08.24

PUBLIC NOTICE
Notice is hereby given that my clients, MR. SANTOSH NARAYAN BHAGAT and MRS. SHARVARI SANTOSH BHAGAT, are the absolute owners of Flat No. 102, on the First Floor, admeasuring 26.5 square meters built-up area, in the building known as "Vignha Vinayak Co-op. Housing Society Ltd.", Nallasopara (East), Palghar – 401 209. The said building is constructed on land bearing Survey No. 100, Hissa No. 4, situated at Village Tulj, within the jurisdiction of Sub-Registrar of Assurance at Vasai – II, and in the Registration District of Palghar. The aforesaid flat was purchased by my clients through a Registered Agreement for Sale dated 03.06.2024, executed between Mr. Nitesh Narayan Bodekar (the Transferor) and Mr. Santosh Narayan Bhagat & Mrs. Sharvari Santosh Bhagat (the Transferees). My clients are in possession of the previous chain of title; however, the Agreement for Sale dated 31.12.2002, executed between M/s.Ashirwad Construction (the Promoters/Builders) and Mr. Dattatray Harishchandra Awale (the Purchaser) registered under Sr. VS/12-0067-2003 dated 03.01.2003 by the SRO of Vasai – 3, has been lost/misplaced by the then owners. All persons having any claim or objection whatsoever to the said flat are hereby requested to make the same known in writing to the undersigned at his office within a period of 14 days from the date of publication of this notice, failing which any such claim or objection will be deemed to have been waived and/or abandoned forever, and no claim shall be entertained in respect of the said flat.
Date : 25.08.2023
Place: Mumbai
Sd/-
M. M. Arsiwale
Advocate High Court, Bombay
Add: Office No. 133, Arun Chambers,
Tardeo, Mumbai – 400 034

PUBLIC NOTICE
Notice is hereby given that Mr. Amit Dinesh Shah residing at 8/31 Yeshwant Nagar, Opp. Apna Bazar, Near Patkar College, Goregaon (W), Mumbai intends to purchase from the owner Mr. Pankaj Kumar Meghraj Jain through Power of Attorney holder of Mr. Meghraj Hastimal Lodha residing at B 801, Vrundavan Towers, Borivali (West), Mumbai, Deed of Conveyance dated 28th March, 2022 between M/s. Ashpra Textiles Pvt. Ltd., through Director Ashok Meghraj Jain hereinafter referred to as the Vendor and Mr. Pankaj Kumar Meghraj Jain through Power of Attorney holder Mr. Meghraj Hastimal Lodha hereinafter referred to as the Purchaser and Kuria Nagrik Sahakari Bank hereinafter referred to as the Confirming Party the Property i.e. from all those piece and parcel of Non – Agricultural Land situated at Mahim, Tal and Dist. Palghar within the limits of Gram Panchayat Mahim, Panchayat Samiti Palghar and Sub Registrar of Assurance Palghar in the registration and District of Palghar bearing No. PLR-2043-2022 dated 29/03/2022, land more described in the schedule:-
SCHEDULE OF PROPERTY
Survey No.: 428/16
Plot No.: 6
Area (Sq. Mtr.): 1288
Assessment (Rs. Paise): 135.24
New Computer Sr. No.: 428/16 Plot No. 6
Thereon along with Factory Shed admeasuring 5800 sq. ft. built-up area, bearing Gram Panchayat Property No. 2914
Any person who are having claim, right, title and interest in respect of the said Agreement by way of sale, gift, exchange, mortgage, charge, lease, lien, succession, or in any other manner whatsoever should intimate the same within 15 days from date of publication of notice at the address provided hereunder. Incase no objections are received within aforesaid time. It shall be presumed that there are no claimants and the intended buyer will take steps to purchase the same in his name.
Place: Mumbai
Date: 25th August 2024
Sd/-
Adv. Ms. Dnyanada D. Mahajan,
135/1082, Motilal Nagar No.1,
Goregaon (West), Mumbai – 400 104
Reg No. MAH/3046/2007

Carraro India Limited, Pune-based manufacturer of transmission systems for tractors and off-highway vehicles, and other agricultural and construction equipment, has filed its draft red herring prospectus (DRHP) with capital market regulator Securities and Exchange Board of India (SEBI) to mop up funds through an initial public offering (IPO). The IPO, with a face value of 10 each, is a complete offer for sale (OFS) of up to Rs 1,811.65 crore by Carraro International S.E.
The offer is being made through the book-building process, wherein not more than 50% of the offer shall be available for allocation on a proportionate basis to qualified institutional buyers, not less than 15% of the offer shall be available

PUBLIC NOTICE
Notice is hereby given that (1) Shri Dashrathlal Ambalal Vyas & (2) Smt. Indiraben Dashrathlal Vyas were owners and members of the society in respect of Flat No. A/202, Second Floor, Chacha Bhatija Nagar Co-Operative Housing Society Limited, Janta Nagar Road, Bhayander West, Thane 401 101. Smt. Indiraben Dashrathlal Vyas expired on 22/09/2002 and Shri Dashrathlal Ambalal Vyas expired on 08/02/2020 leaving behind 3 Sons and 1 Married Daughter as their legal heirs namely (1) Bipin Dashrathlal Vyas (2) Girish Dashrathlal Vyas (3) Ashvinkumar Dashrathlal Vyas (4) Sudhaben Dipakbhai Bhatt. By a Registered Release Deed Dated 12/10/2021, Document No. TNN 7 – 14631 – 2021, the abovesaid legal heirs Nos. 1, 2 and 4 released their rights in favour of Ashvinkumar Dashrathlal Vyas. Now, he has 100% rights, shares & interest in the said flat. Now, if there is any other legal heir of the said deceaseds or having any claim or objection in the said flat may inform undersigned in writing at 102, Neelam Accord, Opp. HDFC Bank, 150 Ft. Road, Bhayander (W) - 401 101, within 14 days from the date of this notice failing which, it shall be assumed that, no any person(s) has any claim or objection.
H. P. Mehta & Associates
(Advocate)
Place: Bhayander Date :25.08.2024

New Trimurti S. R. A. CO-OPERATIVE HOUSING SOCIETY [LTD]
(Registration No. M.U.M.S.R. A.H.S.G./TC) 12208/2012
Registered Address : CTS. No. 3996 Part 3999 P 4000, 4002 Kirol village , Ghatkopar (West), Mumbai - 400086

PUBLIC NOTICE
Late Mr. Vasant Padurang Pathare member of the society and Bearing Number Gala No - G-3, A wing, Building No - 4, in the building of the society, passed away on 03.06.2017 without making any nomination. Through this notice, the society is calling for claims /objections from the heirs of the deceased members or other claimants / objectors regarding the transfer of the shares and interests of the deceased members in the capital /assets of the society. Within 15 days from the date of publication of this notice, they should submit the copies of documents and other evidence required in support of their demands and objections. If no claims or objections are submitted by any person within the above mentioned period, then the society shall be free to proceed as per the bye-laws of the society regarding the transfer of shares and interests in the capital /property of the deceased member. If there are any such claims / objections, action will be taken as per the bye-laws of the society. A copy of the records and bye-laws to the petitioner/objector to the Secretary at the office of the society at 4.00 PM to 7.00 PM will be available from the date of giving the notice till the date of expiry of the notice.
For and on behalf of
New Trimurti SRA Cooperative Housing Society Limited
Place : Ghatkopar West, Mumbai- 86
Date : 25.08.2024

PUBLIC NOTICE
TAKE NOTICE THAT, I am investigating the unnumbered right, title and interest of MR. VASANT MAVJI SAVLA and MR. KIRIT MAVJI SAVLA, who are co-owners of a residential flat i.e. Flat No. 25, First Floor, C Wing, Indralok Andheri Co-operative Housing Society Limited, Old 3 Admeasuring Road, Andheri East, Mumbai 400069, admeasuring 341 square feet carpet area i.e. 409.20 square feet built-up area i.e. 38.03 square meter built-up area, (hereinafter collectively referred to as "the said flat").
It is informed to me that Original Agreement the said flat i.e. 1) Agreement from Developers in favour of Shri Ashokkumar N. Raval, 2) Agreement from Shri Ashokkumar N. Raval in favour of Smt. Taragant Shantilal Raval, 3) Agreement from Sonal Chandrakant Karia in favour of i) Shri Bhavin Kanji Dedhia ii) Smt. Neelam Bhavin Dedhia, 4) Deed of Transfer from i) Shri Bhavin Kanji Dedhia ii) Smt. Neelam Bhavin Dedhia in favour of i) Shri Mayur Narendrakumar Majithia ii) Sonal Mayur Majithia, lodged Police N.C./F.I.R. in Lost Property Register bearing Entry No. 98662-2024, Dated, 24/08/2024, with Andheri Police Station, Mumbai.
All persons having or claiming any right, title interest, claim and demand of whatsoever nature into or upon the said flat or any part thereof by way of sale, gift, lease, lien, release, charge, trust, mortgage, maintenance, easement or otherwise howsoever and/or against the owners is hereby requested to make the same known in writing to the undersigned supported with the original documents at Shop No. 5, Building No. 9, Varma Nagar CHSL, Azad Road, Andheri East, Mumbai 400069, within 14 days from the date of publication of this notice failing which, the claims etc. if any, of such person(s) shall be considered to have been waived and/or abandoned and the owners shall be at liberty to sell/transfer the said flat.
Sd/-
SMEET VIJAY SHAH,
Advocate High Court.
Registration No. MAH/5683/2021. Place: Mumbai.
Date : 25th Aug, 2024.

for allocation to non-institutional investors, and not less than 35% of the offer shall be available for allocation to retail individual investors.
Established in 1997, Carraro India, a subsidiary of Carraro S.p.A, began its manufacturing journey with transmission systems in 1999 and axles in 2000. The company started its operations using IP rights licensed from other entities within the Carraro Group and specializes in complex engineering products and solutions for original equipment manufacturer (OEM) customers. It serves as an independent tier 1 provider, concentrating on axles and transmission systems for agricultural tractors and construction vehicles.
The Board of Directors of Carraro

NOTICE
MRS. TRESIAMMA ABRAHAM, member of Komal Co-op. Hsg. Soc. Ltd., and owner of Flat No. B/105, on the First Floor, in Komal Co-op. Hsg. Soc. Ltd., Pt. Dindayal Nagar, Vasai Road (W), 401202, died on 17/03/2024.
The Society intends to transfer the shares and the said flat in the name of her legal heir and Daughter **MS. DAISY ABRAHAM**. Claims/Objections are hereby invited from the heir or heirs or other claimants/Objector or objections to the Transfer of the said Shares and interest of the deceased member in the capital/property of the society within a period of 14 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objectors for transfer of shares and interest of the deceased member in the capital/property of the society, or to us at the below mentioned address. If no claims / objections are received within the period prescribed above, the shares and interest of the deceased member in the Capital/property of the society shall be transferred in the name of **MS. DAISY ABRAHAM**, in such manner as is provided under the bye-laws of the society.
Adv. Parag J. Pimple,
Advocate High Court Mumbai
S/4, Ground Floor, Pravin Palace, Pt. Dindayal Nagar, Vasai Road (W), Tal. Vasai, Dist. Palghar, 401 202.
Mob: 9890079352 Date :25.08.2024

PUBLIC NOTICE
Notice is hereby given to the Public by the **ROYAL CO-OP. HSG. SOC. LTD** that **SMT. SHELVI SHAKIL SHAIKH**, was the bonafide member of our society having flat bearing Flat No. 710, 7th Floor, Bldg No. 16B, Natwar Parekh Compound, Near India Oil Nagar, Ghatkopar-Mankhurd Link Road, Govandi, Mumbai - 400 043, **SMT. SHELVI SHAKIL SHAIKH Died on 08.01.2023** without making any nomination. **SMT. MADINA VIJAY NAIDU**, Daughter and Legal heirs of the deceased has made an application to the society for transfer of flat and shares of the deceased in his name as per the bye laws of the society. Therefore any persons having any claim in respect of the above referred flat or part thereof by way of sale, exchange, gift, mortgage charges, trust, inheritances, possession, lease, lien or otherwise howsoever are requested to make the same known in writing together with supporting documents to the said society at their office address mentioned below between 6pm to 9pm within 15 days (both days inclusive) of the publication hereof failing which the claim or claims if any, of such person or persons will be considered to have been valve and/or abandoned and the transfer of the said flat shall be completed without taking any reference to such responsible for loss caused to any person
Place : Mumbai
Date : 24.08.2024
SEAL
Adv. Hemant Mhatre
Royal Co-op. Hsg. Soc. Ltd.,
Bldg No. 16B, Natwar Parekh Compound,
G. M. Link Road, Govandi, Mumbai - 43

PUBLIC NOTICE
Notice is hereby given in general to public at large that my client **MRS. BHAVANA PRAKASH JANI**, the owner of a residential Property viz. Flat No.41-B on 4th Floor in the building known as "**DATTANI APARTMENT NO.4 CO-OPERATIVE HOUSING SOCIETY LTD.**" situated at Plot No.227, S.V. Road, Kandivali (West), Mumbai-400 067 (the said Flat) intends to sell the said Flat and has represented to us that she has lost/misplaced from her custody the following Original Agreements/Documents i.e.
(1) Original Agreement dated 16th September, 1980 between **M/S. EXCEL BUILDERS -THE SELLERS & One MRS. JANKI LACHHMANDAS PUNJABI - "THE BUYER"**
(2) Original Agreement dated 26th March, 1984 (at several places erroneously referred as 20th March, 1984) between **MRS. JANKI LACHHMANDAS PUNJABI - "THE TRANSFEROR" & MR. PRABHUDAS O. BAGARIA and MRS. PARVATI P. BAGARIA - "THE TRANSFEREES"**.
(3) Original Agreement dated 20th June, 1985 between **MR. PRABHUDAS O. BAGARIA and MRS. PARVATI P. BAGARIA - "THE TRANSFERORS" & MR. BHARATKUMAR C. TRIVEDI and MRS. BHADRA B. TRIVEDI - "THE TRANSFEREES"**.
(4) Govt. Page No.12 of Original Agreement dated 30th November, 2004 between **MR. NILESH JAYANTILAL MEHTA & MRS. NISHA NILESH MEHTA - "THE VENDORS/ TRANSFERORS" and MRS. BHAVANA PRAKASH JANI & MR. MADHUSUDAN KANTILAL TRIVEDI - "THE PURCHASERS/ TRANSFEREES"**.
(5) Original Share Certificate bearing No.149 for five fully paid-up shares of Rs.50/- each bearing Distinctive Nos. from 241 to 245 issued by Dattani Apartment No.4 Co-operative Housing Society Ltd. in respect of the said Flat.
The loss of Agreements/documents have been reported at Kandivali Police Station on 23.08.2024 at 08:56:08 and a Certificate bearing No.98474/2024 has been issued by them in respect thereof.
Any Person(s) having any objection to the above or any claim to or in respect of the aforesaid Flat property mentioned hereinabove or any part thereof by way of sale, exchange, inheritance, equity, easement, attachment, license or otherwise howsoever is called for and required to make the same known in writing with all supporting authentic documents and necessary evidences thereto within 14 days from the date of publication hereof to Hetal R. Chothani - Advocate, High Court, The Legal Solutionz+, D-104, Madhans Darshan, C. P. Road, Kandivali East, Mumbai - 400 101, failing which such claim or objection, if any, will be deemed to have been waived or abandoned and not binding on my clients and my client may proceed on the basis of the title of the said Flat as marketable and free from all encumbrances.
For The Legal Solutionz+
Sd/-
Hetal R. Chothani
Advocate/Partner
Date : 24.08.2024, Place : Mumbai.

**FORM A
PUBLIC ANNOUNCEMENT**
(Under Regulation 34 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
B. D. KATARIA & CO. (MARITIME) PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. NAME OF CORPORATE PERSON	B. D. KATARIA & CO. (MARITIME) PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	05th July, 1978
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies (Mumbai)
4. CORPORATE IDENTITY NUMBER/LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE PERSON	U35110MH1978PC020470
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	414 Vithaldas Chambers 36 Bombay Samachar Marg, Mumbai Maharashtra 400023 India
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	19th August 2024
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Ms. Sunita Umesh 1315, Ansal Tower, 38, Nehru Place New Delhi - 110019 sunita.umesht@ucgglobal.in 9810266702 IBBI/IPA-001/IP-PO0080/2017 -18/10165
8. LAST DATE FOR SUBMISSION OF CLAIMS	24th September 2024

Notice is hereby given that the **B.D. KATARIA & CO. (MARITIME) PRIVATE LIMITED** has re-commenced voluntary liquidation on 19th August 2024.
The Stakeholders of **B.D. KATARIA & CO. (MARITIME) PRIVATE LIMITED** are hereby called upon to submit proof of their claims, on or before 24th September 2024, to the liquidator at the address mentioned against Item 7.
The Financial Creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or electronic means.
The Claims may be submitted in specified form in terms of regulations 16, 17, 18(1), 18(2) and 19 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation Process) Regulations 2017, by the Operational Creditors (except workmen and employees) in "Form B" Financials Creditors in "Form C", Workman or an Employee in "Form D", Authorised Representative of Workmen and Employees in "Form E", Any other Stakeholder in "Form F".
Submission of false or misleading proof of claim shall attract penalties.
All Email communications should contain prefix "**B.D Kataria**" in the subject line.
Date: 25th August 2024
Place: Mumbai
Sd/-
Ms. Sunita Umesh
Liquidator
IBBI/IPA-001/IP-PO0080/2017 -18/10165

India is led by Ettore Francesco Sequi, chairman and independent director; Tomaso Carraro, director and vice-chairman, who has been with Carraro Group since 1992 and has been fundamental in shaping the business and strategic market position of the Company. Other individuals in the Board are Balaji Gopalan, the Managing Director; Davide Grossi, the Chief Financial Officer; Sudhendra Mannikar, the Chief Operating Officer; Enrico Gomiero and Andrea Conchetto, Non- Executive Directors; Uma Mandavagne and Kishore Saleotore, Independent Directors.
The Carraro Group are one of the leading independent tier 1 suppliers of transmissions systems and a key supplier of axles in the agricultural tractor and construction vehicle

industries in India. Additionally, it has established itself as the market leader in providing transmission systems for tractors up to 150HP and four-wheel drive capabilities.
Historically, Carraro India's design capabilities were provided through Carraro Technologies India Private Limited (CTIPL) and the Carraro Group. However, with the transfer of IP rights on October 1, 2023, and the acquisition of CTIPL in June 2024, it now offers integrated design services to its customers which has strengthened its competitive position in India. The Company has grown its business in the domestic market from almost all its products being exported in Fiscal 1997 to approximately 64.82% of its revenues arising from domestic sales in Fiscal 2024.

CHANGE OF NAME

I HAVE CHANGED MY OLD NAME I HAVE CHANGED MY NAME FROM MOHAMMED HARI MOHAMMED ASIF JAYSHREE BHAGVAN BELANKE (OLD KHAN TO NEW NAME MOHAMMED NAME) TO NEHA NARESH PARADKAR ADEEB MOHAMMED ASIF KHAN AS (NEW NAME) AS PER MY DOCUMENTS PER THE MAHARASHTRA GAZETTE OR MARRIAGE CERTIFICATE NO. M-24115480.
I HAVE CHANGED MY OLD NAME I, PRIYANKA JAYANTH D/O. V G DHORAJIWALA ASAD IMTIYAZ TO NEW JAYANTH R/O B-6. FLAT NO 2 ASHA NAME ASADULLAH IMTIYAZ PARK CHS, PANDURANG WADI DHORAJIWALA AS PER DOCUMENT. DOMBIVLI EAST THANE - 421201 I HAVE CHANGED MY OLD NAME CHANGED MY NAME TO PRIYANKA ALTAF HUSAIN GULAM SHABIR DUBE FOR ALL PURPOSES. AMRELIA TO NEW NAME ALTAF GULAM I HAVE CHANGED MY OLD NAME SHABIR AMRELIA AS PER RUMANA TO NEW NAME RUMANA DOCUMENT. ABBAS KHAN AS PER DOCUMENT. I HAVE CHANGED MY OLD NAME I HAVE CHANGED MY NAME FROM HARISINGH RAMSINGH RAWAT AHMED GAZALI TO AHMED GAZALI TO NEW NAME HARI SINGH RAWAT AS SHAIKH AS PER DOCUMENTS PER DOCUMENT

**APOLLO FINVEST (INDIA) LTD.**

(CIN: L51900MH1985PLC036991)

Registered Office: 301, Plot No. B-27, Commerce Centre, Off New Link Road Near Moriya House, Andheri West, Andheri, Mumbai, Maharashtra, India, 400053
Email: info@apolloinvest.com; Website: www.apolloinvest.com; Tel: 022-62231667

NOTICE ON INFORMATION REGARDING 38th ANNUAL GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERENCE / OTHER AUDIO-VISUAL MEANS

Notice is hereby given that the 38th Annual General Meeting ("AGM") of the Apollo Finvest (India) Limited ("Company") will be held through Video Conferencing, at 11:30 A.M. (IST) to transact the businesses that will be set forth in the Notice of the AGM.
In view of the continuing Covid-19 Pandemic, the Ministry of Corporate Affairs ("MCA") vide its General Circular Nos. 14/2020, 17/2020, 20/2020, 20/2021, 19/2021, 21/2021, dated April 08, 2020, April 13, 2020, May 05, 2020, January 13, 2021, December 18, 2021, May 05, 2022, December 28, 2022 and September 25, 2023 respectively (collectively referred to as "MCA Circulars"), permitted the holding of the AGM through VC / OAVM, without the physical presence of the Shareholders at a common venue. In compliance with the MCA Circulars and other relevant provisions of the Companies Act, 2013 and Rules made thereunder ("Act") and Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulation 2015 ("Listing Regulation"), the AGM of the Company is being held through VC / OAVM.
In accordance with the aforesaid MCA Circulars and Securities and Exchange Board of India ("SEBI") vide its Circular Nos. SEBI/HO/CFD/CMD/1/CIR/P/2020/79, SEBI/HO/CFD/CMD/2/CIR/P/2021/11, and SEBI/HO/CFD/CMD/2/CIR/P/2022/62 dated May 12, 2020, January 15, 2021, and May 13, 2022, respectively (hereinafter collectively referred to as "Circulars"), the electronic copy of the Notice of the AGM and Annual Report for the Financial Year 2023-24 will be sent to all the Shareholders whose email addresses are registered with the Company / Depository Participant(s). The Notice of the AGM along with the Annual Report for the Financial Year 2023-24 will also be available on the Website of the Company at www.apolloinvest.com and on the website of the Stock Exchange i.e., BSE Limited at www.bseindia.com and on the CDSL website at www.cdslindia.com. Shareholders can attend and participate in the AGM through VC / OAVM facility only and their attendance shall be counted for the purpose of determining the quorum under Section 103 of the Act. The instructions for joining the AGM are provided in the Notice of the AGM.
The Company is providing remote e-Voting facility ("remote e-Voting") to all the Shareholders to cast their vote on all the Resolutions which are set out in the Notice of the AGM. Members have the option to cast their vote using the remote e-Voting or through e-Voting system during the AGM. The manner of remote e-Voting for the Shareholders holding shares in dematerialized and physical mode will be provided in the Notice of AGM.
In case you have not registered your e-mail address and/or not updated bank account mandate for received of dividend, please follow the below instructions:

Dematerialized Holding	Register/update the details in your Demat account, as per the process advised by your Depository Participant(s) (DP)
Physical Holding	Register/update the details in prescribed Form ISR-1 and other relevant forms with the Registrar & Transfer Agent of the Company, Link Intime India Private Limited (LIPL). The Company has also sent the letters for furnishing the required details on February 21, 2022, and May 18, 2023 to furnish PAN, KYC details, and Nomination pursuant to SEBI Circular SEBI/HO/MRSD/ MRSD_RTAMB/CIR/2022/1855 dated November 03, 2021, and SEBI/HO/MRSD/MRSD-PoD-1/P/CIR/2023/37 dated May 16, 2023 read with clarification issued by SEBI Circular SEBI/HO/MRSD/MRSD_RTAMB/CIR/2021/687 dated December 14, 2021.

This notice is being issued for the information and benefit of all the Shareholders of the Company in Compliance with the applicable circulars of the MCA & SEBI.

For Apollo Finvest (India) Limited

Sd/-
Mikhil Innani
Managing Director & CEO
DIN: 02710749

August 25, 2024
MUMBAI

INDIAN EMULSIFIERS LIMITED
CIN – L46691MH2020PLC351364
Regd. Office: Shop 206, Floor-2, Sumar Kendra, Shivram Seth Amrutwar Road Near Doodardarshan Kendra, Opp Pandurang Budhwar Marg, Worli 400 018, Mumbai, Maharashtra, India. **Tel No.** 022-4783 8021
Email Id. info@indianemulsifiers.com **Website:** www.indianemulsifiers.com
NOTICE
Notice is hereby given that the 4th Annual General Meeting ("AGM") of the members of Indian Emulsifiers Limited ("the Company") will be held on Monday, 16th September, 2024 at Chancellor Hall, The National Sports Club of India, Lala Lajpat Rai Marg Worli, Mumbai 400018 at 10:00 A.M., to transact the business(es) set out in the Notice of AGM.
The Notice of the AGM along with the Annual Report of the Company for the Financial Year 2023-24 have been sent through, electronic mode via e-mails to those Members whose e-mail ids are registered with Depository Participant(s) / Registrar and Share Transfer Agent ("RTA") of the Company as on 16th August 2024 (Cut-off date) at their respective registered postal addresses in the permitted mode. The dispatch of the Annual Reports has been completed on 24th August, 2024. The aforesaid documents are also hosted on the website of the Company viz. www.indianemulsifiers.com and Stock Exchange website.
In compliance with the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and Secretarial Standards on General Meetings ("SS-2") issued by the ICSI, as amended from time to time, Members are provided with the facility to cast their votes on all the resolutions set forth in the Notice of AGM using the electronic voting platform (<https://www.evoting.nsdl.com>) provided by National Securities Depository Limited (NSDL).
In accordance with Rule 20 of the Rules, the Company has fixed Monday, 09th September, 2024, as the "cut-off date" to determine the eligibility of members to vote on the business(es) set out in the Notice of AGM.
Members are requested to note the following:
(a) (i) The remote e-voting period will commence on Friday, 13th September, 2024 at 09:00 a.m. (IST) and will end on Sunday, 15th September, 2024 at 05:00 p.m. (IST). The remote e-voting system shall be disabled by National Securities Depository Limited (NSDL) thereafter. Members shall not be allowed to vote electronically beyond the said date and time. Once the vote is cast on a resolution, the member shall not be allowed to change it subsequently. (ii) The facility for voting will also be made available during the AGM and the members present in the AGM physically, who have not cast their vote through remote e-voting, shall be eligible to vote through the Ballot Paper during the AGM. (iii) The Members who have cast their vote by remote e-voting may join the AGM but shall not be entitled to cast their vote again.
(b) Any person, who acquires share(s) and becomes member of the Company after dispatch of the Notice of AGM and holds shares as on the cut-off date, may obtain the login ID and password by sending a request at <https://www.evoting.nsdl.com>.
For the process and the manner of remote e-voting as well as voting through ballot paper during the AGM, member(s) may go through the instructions stated in the Notice of AGM. In case of any queries, you may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members available at the Downloads sections of <https://www.evoting.nsdl.com> or contact NSDL at the following no.: 022 - 4886 7000

For Indian Emulsifiers Limited

Sd/-
Yash Sunil Tikekar
Managing Director
DIN: 02206485

Place: Mumbai
Date: 24-08-2024